

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.103

IA(I.B.C)/1044 (CH)2024

&

CP (IB) No. 46/Chd/Hry/2023

IN THE MATTER OF:

Poonam Gupta

...

Petitioner

Under Section: 94, 99 of IBC, 2016

Order delivered on 03.07.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the petitioner : Mr. Vishav Bharti Gupta, Advocate

For the SBI : Mr. Harsh Garg, Advocate

For the RP : Mr. AS Likhari, Advocate

ORDER

IA No.1044/2024

The present application has been filed under Section 60(5) of the Code for placing on record the report under Section 99 of IB Code, 2016 by RP along with the supporting affidavit. Counsel for RP has prayed for grant of short time for serving the copy of the report to all 09 creditors. Therefore, 10 days' time is granted for serving the copy of the report to all the creditors and let affidavit of service be filed before the next date of hearing. The counsel for the Creditors may file their objections, if any, within week days. Post this matter after four weeks. Let the matter be posted to 20.08.2024.

CP(IB) No.46/Chd/Hry/2023

Vakalatnama has been filed on behalf of the respondent-Bank vide diary No.00518/2 dated 26.06.2024. The same is taken on record.

Priyanka
03.07.2024

Let the matter be posted to 20.08.2024.

Sd/-

(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)